

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 16 FEB 1994

APPLICATION NO(s) 910/93

APPLICANTS:

B. U. Srinivasarao ^{US} - GM, Telecom
TO.

RESPONDENTS:

1. Sri. M. S. Nagasay, Advocate, II, II floor
Srejaatha Complex I Cross Goudi Nagar
Block.
2. Sri. M. S. Padmarajulu, Senior Counsel
for Central Govt High Court Building
Bangalore.
3. The Chief General Manager, Dept of
Telecommunications Karnataka Circle,
Bengaluru.
4. The Director, Telecommunications,
Bangalore area Bangalore.
5. Union of India, by its Secretary
to Govt Ministry of Communications
New Delhi.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER, Passed by this Tribunal
in the above mentioned application(s) on 3.2.94.

Issued
17/2/94

ok

Re Shiva ^{18/2}
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 910 OF 1993

THURSDAY THIS THE 3RD DAY OF FEBRUARY, 1994.

Mr. Justice P.K. Shyamsundar, ... Vice-Chairman.

Mr. T.V. Ramanan, ... Member (A)

B.V. Srinivasa Murthy,
Aged 52 years,
S/o S.Venkat Rao,
r/a No.46/5, 5th Cross,
Malleswaram,
Bangalore-560003.

.. Applicant.

(By Advocate Dr. M.S. Nagaraja)

v.

1. The Chief General Manager,
Department of Telecommunications,
Karnataka Circle, Bangalore-560 008.
2. The Director,
Telecommunications, Bangalore Area,
Bangalore.
3. Union of India,
represented by Secretary to Govt.,
Ministry of Communications,
New Delhi.

.. Respondents.

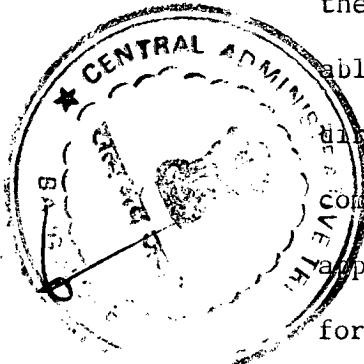
(By Standing Counsel Sri M.S. Padmarajaiah)

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O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

We have heard both sides. We think it appropriate to direct the applicant to exhaust the remedy of a revision petition available under the statute before coming back to us. We therefore, direct the applicant to exhaust the aforesaid remedy before coming back to us. With this observation, we dispose of this application for the present. Dr. M.S. Nagaraja, learned counsel for the applicant seeks for continuation of the interim order of stay forcing recovery order to be effected from his client.



We direct continuation of the said interim order subject to the applicant filing revision petition within one month from the date of receipt of a copy of this order by the applicant. The aforesaid stay order will continue till the disposal of the revision petition. We also remind the revisional authority that while disposing of the revision petition, it is only appropriate to make a speaking order giving reasons in support of whatever order is made. No costs.

Sd-

MEMBER(A)

Sd-

VICE-CHAIRMAN.

np/

23/2
P. S. Sarker (S)